

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 19th JULY, 2024, 02:30 P.M.

**IA(IBC)/72/GB/2022
In CP(IB)/14/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	M/s Shree Salasar Properties & Finance Pvt. Ltd. 2. M/s Krishna trade & Commerce Pvt. Ltd. Vs M/s Everest Infra Energy Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. S. Jain, Adv.

For Respondent (s) : Mr. K. Mullick, Adv.

ORDER

CP (IB)/14/GB/2022

Both sides counsel Present. Despite the fact that the Corporate Debtor had agreed before this Tribunal on the last date of hearing on 14.06.2024 that they will repay the amount in default by 15.07.2024 to the financial creditor and settle the matter, it is noted with concern that no further amount has been paid. The matter has been listed today for reporting settlement as per the assurances given by the Respondent side.

In view of the aforesaid non-compliance, list the matter for arguments and disposal on **30.08.2024**.

IA (IBC)/72/GB/2022

In view of the Order passed today in CP (IB)/14/GB/2022, matter adjourned to **30.08.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)